NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/501/ (IB)/2017

NAME OF THE PETITIONER(S)

: LAKSHMANAN

NAME OF THE RESPONDENT(S)

: SAPL ENGINEERING CONSULTANTS PVT LTD

UNDER SECTION

: 433 (e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Pushpa Meron

Patroner

Pulfu

ORDER

Ms. Pushpa Menon, Counsel for Petitioner present and submitted that as per the payment dues, the copy of the petition has been sent to the Corporate Debtor on the particulars which is shown on the website of Ministry of Corporate Affairs. However, the envelope has been returned with an endorsement 'left'. The service effected on the Corporate Debtor is held sufficient. The Corporate Debtor is proceeded ex parte. Counsel for the Petitioner is directed to make submissions on merits by the next date of hearing. Put up on 07.07.2017.

「S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)